

[English]

**CBI Investigations against capart officials**

2255. MAJ. GEN. (RETD). BHUWAN CHANDRA KHANDURI :  
SHRI ATAL BIHAR VAJPAYEE :  
DR. LAXMINARAYAN PANDEYA :  
SHRI D. VENKATESWARA RAO :  
SHRI BOLLA BULLI RAMAIAH

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Central Bureau of investigation (CBI) has conducted any investigation in the rural of CAPART (Council for Advancement of Peoples Action and Rrual Technology) officials in funding non-existing non-Governmental organisations;

(b) if so, the details thereof, and the result of investigations made by CBI, and;

(c) further action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBAHAI HARJIBHAI PATEL) : (a) to (c). CAPART has referred some cases of alleged irregularities committed by voluntary organisations to CBI for investigation. CAPART has not yet received and report from the CBI in the regard. Further action, including action against the officials involved if any, would be taken on receipt of CBI's report.

[Translation]

**Hydro-Power Potentiality in Western States**

+2256. SHRI N.J. RATHVA : Will the Miniser of POWER be pleased to state :

(a) whether the Government have conducted any survey to assess the total hydro-electric potentiality of the Western States;

(b) if so, the details thereof, state-wise;

(c) the quantum of power being generated by these states at present and the requirement of power of those states, State-wise;

(d) whether the Governmetn have taken steps to utilise/tap the toal hydro-electric potentiality of Western States; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):  
(a) Yes, Sir.

(b) The details of hydro power potential assessed by Central Electricity Authority in the Western States are given below :-

S. No.	Name of the State	Potential assessed at 60% load factor
1.	Madhya Pradesh	2774.00 MW
2.	Gujarat	409.00 MW
3.	Maharashtra	2450.00 MW
4.	Goa	36.00 MW

(c) The quantum of total power generated at present and the requirement of power State-wise in the Western Region is given below :

S. No.	Name of the State	April '95 Requirement (Million Units)	October'95 Availability (Million Units)
1.	Gujarat	20675	19704
2.	Madhya Pradesh	16085	15102
3.	Maharashtra	31175	30672
4.	Goa	642	642

(d) and (e) At present, 17 schemes with a total installed opacity of 5062 MW have been sanctioned for execution in the Western Region and 1038 MW capacity is likely to be added by the end of the 8th Five Year Plan.

[English]

**Passport Offices**

2257. SHRI K.T. VANDAYAR :  
SHRIMATI GIRIJA DEVI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of passport offices in the country;

(b) whether there is any proposal of open new passport offices in the near future;

(c) whether the Government have conducted any survey in regard to pending passport applications various passport offices in the country during the last two years;

(d) if so, the details thereof, State-wise.

(e) the reasons for delay in issue of passports and the steps being taken in this regard;

(f) whether the Government propose to stipulate a definite period for issuing of passport;

(g) if so, the details thereof, and the steps being taken in this regard;

(h) the steps being taken to simplify/streamline the procedure for issuing passports; and

(i) the steps being taken by the Government to root out corruption from the corridors of passport offices ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) There are 23 Passport Offices in the country.

- (b) No, Sir.
- (c) Government constantly monitors the pendency position in all Passport Offices.
- (d) A statement is attached.
- (e) Delay in issue of passports is usually due to incomplete passport application forms received and negative or incomplete police reports. Government have and shall continue to take steps to streamline the working of Passport Offices and issue passports expeditiously, such as augmentation of staff strength, upgradation of office facilities including computerisation, review of systems and procedures in order to avoid delays, regular inspection of Passport Offices and followup action.
- (f) and (g). For functional and practical reasons, it has not been found possible to fix a time limit for the issue of fresh passport. The issue of a passport involves several steps including scurity of the application and required documentation; processing; police verification; and

preparation and issue of the passport. The number of applications received in a given office also has a bearing on the time taken for the issue of the passport; as also the availability of the infrastructure including staff strength. Keeping in view, MHA's concurrence that a passport may be issued if a police verification report is not received in 3 weeks, the endeavour of the Passport Office is to issue a passport in a peperiod of about one month.

(h) Consonant with the need for security in the issue of passports, Government undertakes an on-going process relating to staffing patterns, policy, equipment and premises in order to simplify the procedure for the issue of passports.

(i) Government have taken several steps to eliminate corruption in the Passport Offices such as transparency in the system, maximising output and consequently reducing delays, stringent and punitive action against erring officials, streamlining the method of delivery and despatch of passport, etc.

#### Statement

*Pendency position of fresh applications in Passport Offices  
as on 31.12.93, 31.12.94 & 31.3.95*

S. No.	Office	1993		1994		As on 31.3.1995	
		Total pendency	Pending over one month	Total pendency	Pending over one month	Total pendency	Pending over one month
1	2	3	4	5	6	7	8
1.	Ahmedabad	6897	14126	13132	3256	17879	6279
2.	Bangalore	29790	11675	24365	15575	20406	12880
3.	Bareilly	1793	1781	6084	3075	3948	1035
4.	Bhopal	3346	327	2570	718	3484	1967
5.	Bhubaneshwar	1956	245	1542	915	1967	915
6.	Bombay	49827	16216	14555	1994	23531	4732
7.	Calcutta	14707	4801	10801	5479	13693	8472
8.	Chandigarh	59912	49900	26281	20223	19671	12290
9.	Cochin	8912	6225	9975	1984	7823	1744
10.	Delhi	33355	10464	21445	13656	17801	10012
11.	Goa	2350	97	1191	266	1881	370
12.	Guwahati	3071	1977	2348	1848	2267	1700
13.	Hyderabad	23254	9222	14274	4667	16590	8125
14.	Jaipur	8988	1583	5251	1046	7855	3112
15.	Jalandhar	75547	67032	36134	27631	36038	24653
16.	Kozhikode	24609	18077	26137	14927	20924	10440
17.	Lucknow	58231	66301	21952	14481	8122	2774
18.	Madras	13376	12819	11034	2919	11733	3652
19.	Nagpur	1143	54	982	211	1108	252

1	2	3	4	5	6	7	8
20.	Patna	42979	36536	7322	3490	4180	1236
21.	Trichy	36040	24471	9672	161	25645	10695
22.	Trivandrum	12655	1161	7999	743	9646	1440
23.	Jammu			8840	844	9923	8905
		532738	354890	284987	104109	286115	137680

Po., Jammu was opened in Mar '94.

[Translation]

**Death while fishing in DSW**

2258. SHRI RAMASHRAY PRASAD SINGH :  
SHRI RAMESHWAR PATIDAR :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether a large number of fisherman died while fishing in deep seawaters during the last two years;

(b) if so, the details thereof, State-wise;

(c) Whether the Government have formulated any social security/insurance scheme for such fishermen;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) During the last two years, a total of 472 claims under the Group Accident Insurance component of the National Welfare of fishermen scheme have been settled in the Coastal States/union territories. The claims include death and permanent/partial disability cases of fisherman both on land and sea.

(b) State-wise details of claims during the last two years are given in the attached statement.

(c) and (d). The Group Accident Insurance Component of the national Welfare of fishermen scheme, which was introduced in 1986-87, provides for an insurance cover of Rs. 25,000/- against death or permanent disability and a cover of Rs. 12,500/- in case of partial disability due to loss of one eye or limb. The annual premium for the insurance of fishermen is shared equally by the Central Government and the State Government. No contribution is collected from the fishermen.

(d) Does not arise.

**Statement**

*State-wise details of claims of fishermen settled during the last two years*

Sl No.	Name of the State/UTs	No of claims settled
1	2	3
1.	Gujarat	7
2.	Karnataka	39

1	2	3
3.	Maharashtra	1
4.	Orissa	72
5.	Tamil Nadu	307
6.	West Bengal	44
7.	Andaman & Nicobar	2
Total		472

[English]

**Scientific facility for monitoring underground nuclear test**

2259. SHRI HARIN PATHAK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the US is going to have any scientific facility in Pakistan for monitoring underground nuclear tests in the region;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether Pakistan also possess destructive nuclear weapons; and

(d) if so, the details thereof and the reaction of the Government thereto ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) and (b) Government is aware of the establishment of a seismic monitoring station in Pakistan. This is being set up with US assistance as part of an international seismic network that will be used to verify a future Comprehensive Test Ban Treaty (CTBT), currently being negotiated at the Conference on Disarmament at Geneva. 48 countries, including Pakistan, India and China are participating in the international seismic trial test (GSETT-3) being held in this connection.

(c) and (d). Government is aware of Pakistan's clandestine weapons oriented nuclear programme. The security situation of India is constantly under review, particularly in the light of developments in the neighbourhood and Government will take all necessary measures to cope with any threat that may be posed to the security of nation.